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BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 193/2022

RAJJAN PANDEY ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 12

1. The present reply is being filed on behalf of Respondent No. 12 to the present Original Application No. 193 of 2022 (hereinafter referred to as "OA") filed by the Applicant.
2. That before giving the para-wise reply to the averments made by the applicant, it is necessary to state certain facts which are vital for the disposal of the controversy at hand.

PRELIMINARY SUBMISSIONS:**No illegal mining is being carried out.**

3. It is humbly submitted that the Applicant herein has preferred the present original application on the basis of conjectures and surmises. The Applicant has failed to annex any photograph or any supporting evidence which indicates that the illegal mining has been carried out.
4. In fact, the Joint Committee Report of 6.4.2022 has dealt point-wise with every allegation made by the Applicant and found all of them to be baseless and untenable. It is pertinent

to note that the Joint Committee prepared the report after physically visiting the concerned areas with the Applicants.

5. The answering respondents are not carrying out any illegal mining and as such, no allegations of illegal mining have been labelled against the Respondents herein either by the Joint Committee report submitted vide email dated 06.04.2022 or the report submitted by Joint Committee vide dated 15.12.2022.
6. It is pertinent to note that any allegation of illegal mining on the Respondent are on the face of it false and baseless as no mining is being conducted by it since November 2022 till date pursuant to the direction by the State Government. The Respondent has deposited the penalty imposed by the mining department through its notice dated 18.10.2022. A copy of the proof of depositing the penalty amount is annexed herewith as **Annexure R-1**.
7. The Respondents are conducting mining in terms of Environmental Clearance granted to them in accordance with the law. The mining sites are open and subject to regular inspection by mining authorities.

No blasting is done for the mining of Stone quarries.

8. It is humbly submitted that the allegations of illegal blasting and its consequence thereof the villagers' homes have been

destroyed, the loss of cattle lives, contamination of pond water and destruction of the boundary wall raised by the government are absolutely baseless and misleading. The applicant has failed to place on record any evidence in order to substantiate any of these allegations.

9. Further, the contention that the mining operations are carried out near the vicinity of the rural settlement and its consequence thereof the villagers facing health problems is based on conjectures and surmises. In this regard, it is pertinent to point out the Para 13.5 of the Joint Committee Inspection Report dated 15.12.2022, where conclusive finding on the basis of the report of the Government Medical Officer is given that no symptom of the health impact due to these mining activities has been reported.
10. It is submitted here that the respondents herein are carrying out the mining operations manually and as such no blasting or stone crushers are being operated for the mining operation. Further no mining is being conducted by the Respondent since November 2022 till date pursuant to the direction by the State Government.

CSR/CER has been done by the answering respondents:

11. It is humbly submitted that the report dated 15.12.2022 submitted by the Joint Committee constituted by this Hon'ble

Court in the present case pointed out in clause 15 that the details of the activities carried out by these mining projects under CSR/CER are not available with the mining department and neither such activities are found at the ground during the visit.

12. In pursuance of the finding of the Joint Committee report dated 15.12.2022, the meeting was convened on 07.01.2023 by the Sub-Divisional Magistrate, Naraini in which the various stakeholders of the mining leases also participated. The Sub-Divisional Magistrate, Naraini directed the Block Education Officer, Naraini and M.O.I.C., Naraini to provide the details of the schools/colleges situated near the mining area which are deprived of the requisite budget for the development of infrastructure from the concerned department. The presiding officer directed the mining lease holders to carry out the work of development under the CSR/CER.

Copy of the minutes of the meeting held on 07.01.2023 is annexed herewith and marked as **Annexure No. R-2**

13. In furtherance of the meeting held on 07.01.2023, the Respondents herein have carried out the various development work under the CSR/CER in the schools/colleges situated near the vicinity of the mining leases. It has initiated the

repair work in a government school in Ghaziabad, and has constructed a toilet for disabled at village khalari.

Allegations of mining projects having no approach road or kaccha village road having inadequate mining

14. It is recommended in the Joint Inspection Committee report dated 15.12.2022 that the SEIAA can amend/review the Environmental Clearance issued to the mining projects considering that the mining projects have no approach road or there are roads with inadequate width of the kachha village road. That the Applicant has alleged that mining lease holders are damaging the crops of the villagers in the adjoining areas of the mining leases in the absence of an approach road.
15. It is humbly submitted that the finding of the Joint Inspection Committee is factually incorrect. The mining site of the Respondent is accessible by a Pakka road which runs in front of the mining site. This fact is clear from the picture of Gata 587 which is annexed to the Joint Committee Report. The Tehsiladar Nariani has also verified the abovementioned facts and submitted a site inspection report in this regard.

A true copy of the maps indicating the approach road towards the mining leases is annexed herewith and marked as

Annexure No. R-3

A true copy of the site Inspection report conducted by the Tehsildar, Nairaini on 31.01.2023 is annexed herewith and marked as **Annexure No. R-4**

No school near mining site of the Respondent

16. It is humbly submitted that the Joint Committed in its Report dated 15.12.2022 has wrongly concluded that the Primary School Udaipurva is located at a distance of 84 meters from mining site of Respondent which is Gata No. 587. It is humbly submitted that the school is located atleast at a distance of 200 metres away from Gata No. 587. It is clear that no school is located in the vicinity of Gata No. 587, this can be seen clearly in the picture of Gata No. 507(Khand 1) annexed by the Joint Committee Report itself.
17. Further, the public road passes in front of the Respondent and not through it. The mining site does not adjoin any village or a farm. This is clear from the picture annexed to the Joint Committee Report.
18. It is submitted that the concern relating to the shallow ground water table raised in the Joint Inspection Report is also misplaced. It is pertinent to note here that the Respondent is conducting mining manually on hills. There is no real and imminent danger to the groundwater in the area. In fact, the

Respondents' excavations may not even reach ground level by the time the tenure of the lease is over.

19. The concern relating to reclamation cannot be addressed by the Respondents. The reclamation has to be claimed from the earlier mining projects.
20. Further, the concern relating to illegal mining pits raised in Para 13.1 and 13.3 of the Report is also misplaced and incorrect. These illegal mining pits cannot be attributed to the Respondent as it has only indulged in manual mining. Further, it is pertinent to note that any allegation of illegal mining on the Respondent are on the face of it false and baseless as no mining is being conducted by it since November 2022 till date pursuant to the direction by the State Government.
21. It is humbly submitted that the Respondents have obtained valid consent from UPPCB under Water and Air Acts. This fact is confirmed by the Joint Committee at Para 13 of the Inspection Report dated 15.12.2022
22. Lastly, most importantly, it is submitted that the Joint Committee wrongly recommends at Para 17.5 that considering the residential areas and agricultural lands are located in close proximity, blasting operations should not be allowed. Firstly, the basis of the recommendation is incorrect,

the mining projects of the Respondents are not located near the residential and agricultural lands.

23. Secondly, this recommendation of the Joint Inspection Committee is untenable in law as it will amount to completed ban on mining through blasting operation. It is humbly submitted that the stone mining through blasting operation is acknowledged and allowed in law. The stone mining is regulated under Mines Act, 1952. The Metalliferous Mines Regulations, 1961, made by the Central Government in exercise of the powers conferred by section 57 of the Mines, Act, 1952 regulates the permission for blasting for mining operations.
24. The regulation puts in place a stringent procedure for obtaining permission for blasting for mining purposes. The regulation mandates that the prior permission for blasting will have to be obtained from Directorate General of Mines and Safety [DGMS]. The conditions which mining entity is subjected to depends upon the distance from the permanent building or structure.
25. It is thus submitted that prevailing law contemplates allows mining through blasting operations subject such conditions as prescribed by DGMS.

Para-wise reply to OA:

26. Insofar as the contents of Para 1 of the OA relating to the loss of crops are concerned, the contents of Para 7 are being reiterated. However, the rest of the averments are categorically denied in light of the finding of the joint committee report.
27. The contents of Para 2 of the OA are false and misleading and hence denied. In reply thereto, it is submitted that no harm has been caused to any temple and no finding to that effect has been placed by the joint committee report.
28. The contents of Para 3 of the OA are false and misleading and hence denied. In reply thereto, it is submitted that no finding to that effect has been placed by the joint committee report.
29. The averments made in Para 4 of the OA are false and misleading and hence denied. In reply thereto, it is submitted that no finding to that effect has been placed by the joint committee report. Further, reliance is placed on clause 13.5 of the finding of the joint committee report.
30. The averments made in Para 5, 6 and 7 of the OA are false and misleading and hence denied. In reply thereto, it is submitted that no finding to that effect has been placed by the joint committee report.
31. The averments made in Para 8 and 9 of the OA are false and misleading and hence denied. Insofar as the contents relating

to the blasting and operation of stone crushers are concerned, the contents of para 6 and 7 of this reply are reiterated for the sake of brevity.

32. The averments made in Para 10 to 17 do not relate to answering the respondents. However, the averments made with respect to illegal mining and blasting are categorically denied.
33. It is most humbly submitted that the answering respondents reserve their right to submit an additional document or written submission in the matter, as and when the occasion arises.

SUBMITTED BY

RESPONDENT NO. 12

THROUGH

PLACE: BHOPAL

DATE: 22.02.23


(MAYANK PANDEY)

ADVOCATE

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI**

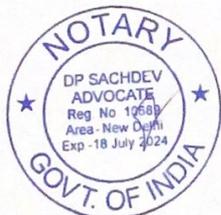
Original Application No. 193/2022

IN THE MATTER OF :

Rajjan Pandey ...Applicant
Versus
 State of U.P. & Ors. ...Respondents

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 12

I, Shri Ram Milan S/o Ram Gopal, Aged about 49, Resident of Gonda Mor, Thana Kotwali- Bharatkoop, Janpad-Chitrakoot, presently at New Delhi, do hereby solemnly affirm and state as under:



1. That I am Respondent No. 12 and as such am conversant with the facts and circumstances of the present case and competent to depose to and affirm the present affidavit.
2. That I have read and understood the contents of the accompanying Reply, which has been drafted under my instructions. I state and affirm that the contents of the accompanying Reply in so far as they relate to facts are true and correct to my knowledge which is based on the information derived from the record of the case maintained by the Respondent No. 6 and the legal submissions herein are based on legal advice received by me and believed to be correct.

At New Delhi, 21/11/2023
 At 21/11/2023

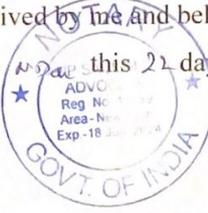
राममिलन

3. I say that the Annexures are true copies/photocopies of their respective originals.

राममिलन
DEPONENT

VERIFICATION

I, Ram Milan, do hereby verify that the facts stated in the above Affidavit are true to the best of my knowledge on the basis of the information derived from the record of the case and the legal advice received by me and believed to be correct.

Verified at  this 21 day of  , 2023.

राममिलन
DEPONENT

DP
I Identify the Executant/Deponent
who has Signed in my Presence
On 11/5/2023

SLN 4081/2023
DR 2212/2023



ATTESTED
DR 2212/2023
NOTARY PUBLIC

Q.No: 825 कौषागार प्रपत्र-209 (1)

वित्तीय नियम संग्रह खण्ड-5, भाग-2
प्रपत्र संख्या-43 ए (1)
(प्रस्तर 417 एवं 478 देखिये)
रजिस्ट्रार
घनराशि जमा करने का चालान फार्म

उपकोषागार/बैंक का नाम व शाखा भारतीय स्टेट बैंक, बांदा
1. जिस व्यक्ति (पद नाम यदि आवश्यक हो या श्री जे. एम. पी. शारदा देवी जिस संस्था के नाम से जमा की जा रही है उसका नाम) श्री एम. मिलन कुमार शर्मा जे. पी. जे. मोहन लाल मिश्रा

2. पता: अदालत रोड ली. जवाहरि जाम गरीब नगर संघ बांदा

3. पंजीकरण संख्या/पक्ष का नाम व वाद संख्या (यदि आवश्यक हो) (काउंसिल) सं. 08076 गिरी पंचायत

4. जमा की जा रही घनराशि का पूर्ण विवरण (घनराशि किस हेतु जमा की जा रही है तथा किस विभाग के पक्ष में जमा की जा रही है) जे. पी. जे. मोहन लाल मिश्रा 400000 = 00

5. चालान की सकल घनराशि विभागाधिकारी से प्राप्त प्रपत्र सं. 3497

6. चालान की निबल घनराशि दिनांक 1-11-2022 के हिसाब से

7. लेखाशीर्षक का पूर्ण विवरण/लेखा शीर्षक की मुहर: 0853-अतीत खनन तथा धातु कर्म उद्योग

8. लेखा-शीर्षक का 13 डिजिट कोड 00-002-01-00-480000

मुख्य लेखा शीर्षक 0853 उपमुख्य शीर्षक 00 लघु शीर्षक 01-002-01-00 धनराशि (अंकों में) 480000

घनराशि (शब्दों में) मु० चार लाख पचहत्तर हजार रुपये मात्र

चालान में लेखाशीर्षक की पुष्टि करने वाले विभागीय अधिकारी के हस्ताक्षर मुहर सहित चार लाख असी हजार रुपये मात्र जमाकर्ता नाम व हस्ताक्षर

केवल उपकोषागार/बैंक के प्रयोगार्थ

चालान संख्या: ADO0017 अंकों में ₹ 4,80,000

दिनांक: 13 JAN 2023 शब्दों में ₹

प्राप्त किया।
प्राप्तकर्ता के हस्ताक्षर उपकोषागार/
बैंक की मुहर सहित

STATE BANK OF INDIA
Br. Branch PP No. 8563802
13 JAN 2023
जम्मा सुकृति कर्मचारी Junior Associate

Q-9249 कोषागार प्रपत्र-209 (1)

वित्तीय नियम संग्रह खण्ड-5, भाग-2
प्रपत्र संख्या-43 ए (1)
(प्रस्तर 417 एवं 478 देखिये)
घनराशि जमा करने का चालान फार्म

उपकोषागार/बैंक का नाम व शाखा भारतीय स्टेट बैंक, बांदा
श्री जे.एम.जी. शास्त्री रोड
श्रीराम मिलाप, श्रीराम जोषाम
R. जोषा कोस, अनाई रिवा, फर्रुखा

1. जिस व्यक्ति (पद नाम यदि आवश्यक हो या जिस संस्था के नाम से जमा की जा रही है उसका नाम)

2. पता:

3. पंजीकरण संख्या/पक्ष का नाम व वाद संख्या (यदि आवश्यक हो)

4. जमा की जा रही घनराशि का पूर्ण विवरण (घनराशि किस हेतु जमा की जा रही है तथा किस विभाग के पक्ष में जमा की जा रही है)

5. चालान की सकल घनराशि

6. चालान की निबल घनराशि

7. लेखाशीर्षक का पूर्ण विवरण/लेखा शीर्षक की मुहर :
0853-अलौह धनम तथा धातुधर्म उद्योग

8. लेखा-शीर्षक का 13 डिजिट कोड
00-
102-क्षेत्रिय रिपयित शुल्क किराया
01-क्षेत्रिय रिपयित शुल्क किराया
00-
01 00 480000=

मुख्य लेखा शीर्षक 0853 उपमुख्य शीर्षक 00 लघु शीर्षक 102

घनराशि (शब्दों में) मु० चार लाख पचहत्तर हजार रुपये मात्र

12/01/2023 चालान में लेखाशीर्षक की पुष्टि करने वाले चार लाख असी हजार रुपये के हस्ताक्षर मुहर सहित विभागीय अधिकारी के हस्ताक्षर मुहर सहित जमाकर्ता नाम व हस्ताक्षर

केवल उपकोषागार/बैंक के प्रयोगार्थ

चालान संख्या: AK00022 अंकों में रू० 4,80,000/-

दिनांक: 2.0 JAN 2023 शब्दों में रू०

STATE BANK OF INDIA
3 Jan 2023
अशोक कुमार चौधरी

Rs four lakh eighty thousand only प्राप्त किया।
प्राप्तकर्ता के हस्ताक्षर उपकोषागार/ बैंक की मुहर सहित

सेवा में
रवान अधिकासी (बाँदा)

महोदय

निवेदन पुरोक्त मन्गल वराना है प्राणी को

नोटिस-11-2022 के क्रम में अरोपित बनरासि का

अवरोध बनरासि 480000/11 जालान से 11000022

दिनांक 20.1.2023 को स्वनिज के जेवरण सी.बी.के

जमाकर चालान दि. मूल कापी प्र-पुल कर रहा है

जिस प्रकार प्राणी द्वारा पूरा बनरासि जमा कर विषय

जाया है प्राणी का नचे स्वरा उचर हो रहा OTP

जाल किस जाय जिससे प्राणी जीसरे किराने

का जालान जमा कर रहे के तो महान दया से जी

20/1/2023

दिनांक
20.1.2023

प्राणी
रामभिलन सिंह श्रीरामगोपाल
निज - गोडा
वामा - अरव रूप
जानक - जिण कुट
नसी 587 स्वरा संख्या 1
नसी ज - नसी

ANNEXURE NO. R-2

मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में योजित ओ0ए0 नं0-193/2022 रज्जन पाण्डेय बनाम उ0प्र0 राज्य व अन्य के क्रम में ग्राम-नहरी व खलारी स्थित उपखनिज गिट्टी/बोल्डर के 10 खनन पट्टों के सापेक्ष CER/EMP (CSR) के अनुसार कार्य कराये जाने सम्बन्धी दिनांक 05.01.2023 को आहूत बैठक का कार्यवृत्त :-

उपस्थिति

1. उपजिलाधिकारी, नरैनी।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा।
3. खान अधिकारी/खान निरीक्षक, बांदा।
4. खण्ड शिक्षा अधिकारी, नरैनी।
5. एम0ओ0आई0सी0, नरैनी।
6. समस्त पट्टाधारक गिट्टी/बोल्डर, खनन क्षेत्र नहरी व खलारी (10)

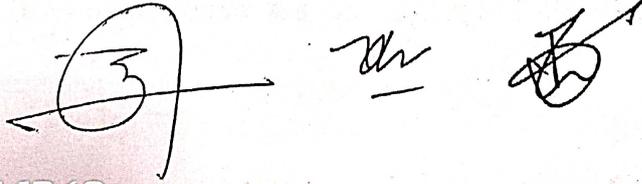
मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में योजित ओ0ए0 नं0-193/2022 रज्जन पाण्डेय बनाम उ0प्र0 राज्य व अन्य के क्रम में गठित कमेटी द्वारा प्रस्तुत रिपोर्ट के बिन्दु सं0-15 में निम्नलिखित उल्लेख है :-

“The details of the activities carried out by these mining projects under CSR/CER are not available with mining department. Neither such activities are found at ground during the visit.”

उक्त के क्रम में जिलाधिकारी, महोदया द्वारा अपने पत्र सं0-320/खनिज-30 बांदा दिनांक 05.01.2023 के द्वारा उपजिलाधिकारी नरैनी की अध्यक्षता में उपजिलाधिकारी नरैनी, क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड बांदा, खान अधिकारी/खान निरीक्षक बांदा की समिति गठित करते हुये दिनांक 05.01.2023 को प्रश्नगत क्षेत्र के समस्त खनन पट्टाधारको के साथ बैठक कर पर्यावरण स्वच्छता प्रमाण-पत्र में CSR/CER/EMP हेतु अंकित धनराशि के सम्बन्ध में कार्य योजना तैयार कर पट्टाधारको से कार्य कराते हुये आख्या उपलब्ध कराये जाने हेतु निर्देश दिये गये।

जिलाधिकारी महोदया के उक्त आदेश के क्रम में दिनांक 05.01.2023 को समय पूर्वाह्न 12:00 बजे उपजिलाधिकारी नरैनी की अध्यक्षता में गठित कमेटी द्वारा समस्त पट्टाधारको के साथ बैठक की गयी। बैठक में अध्यक्ष उपजिलाधिकारी नरैनी द्वारा खण्ड शिक्षा अधिकारी, नरैनी एवं एम0ओ0आई0सी0, नरैनी को विशेष रूप से बैठक में बुलाते हुये खनन क्षेत्र के आस-पास संचालित विद्यालय/सी0एस0सी0 में प्राथमिकता के आधार पर ऐसे कार्य, जिसके लिये सम्बन्धित विभाग या अन्य विभाग द्वारा कोई बजट/धनराशि उपलब्ध नहीं करायी गयी है, को कराये जाने हेतु उनसे/पट्टाधारको से विस्तृत चर्चा की गयी, जिसका विवरण निम्नवत है :-

1. उपखनिज गिट्टी/बोल्डर के सम्बन्धित खनन क्षेत्र हेतु प्राप्त पर्यावरण स्वच्छता प्रमाण-पत्र में CER/EMP हेतु अंकित धनराशि का विवरण निम्नवत है :-



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क्र० सं०	पट्टेदार का नाम व पता	राष्ट्रीय / भाग	गाटा सं०/रामा (00 गे)	पट्टे की अवधि	पर्यावरण स्वच्छता प्रमाण-पत्र दिनांक	Proposed CER cost	Proposed EMP cost	कुल धनराशि (8+9)
1	2	3	4	5	6	7	8	9
1.	श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री रसमीत सिंह मल्होत्रा	नरैनी/ नहरी	210 (खण्ड सं०-1) 2.00 हे०	08.01.20 से 03.01.30	20.08.19	1.30 लाख	10.65 लाख	11.95 लाख
2.	श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री रसमीत सिंह मल्होत्रा	नरैनी/ नहरी	210 (खण्ड सं०-2) 2.00 हे०	08.01.20 से 03.01.30	20.08.19	1.30 लाख	10.65 लाख	11.95 लाख
3.	श्रीमती अमरित कौर पत्नी श्री अजीत सिंह मल्होत्रा	नरैनी/ नहरी	507 व 508 (खण्ड सं०-0) 2.00 हे०	22.10.20 से 21.10.30	20.08.20	1.30 लाख	9.35 लाख	10.65 लाख
4.	मे० जय मां शारदा टैल्स श्री राम मिलन पुत्र श्री रामगोपाल	नरैनी/ नहरी	587 (खण्ड सं०-1) 0.80 हे०	09.11.20 से 08.11.30	28.09.20	1.28 लाख	10.25 लाख	11.53 लाख
5.	श्री मुजीबुद्दीन सिद्दीकी	नरैनी/ नहरी	501 1.21 हे०	26.11.20 से 25.11.30	10.09.20	168295	6100000	6258295
6.	एस०आर० एनोवेशन एल.एल.पी. प्रो० श्री सुरेन्द्र पुनिया	नरैनी/ नहरी	587 (खण्ड सं०-07) 2.00 हे०	18.12.20 से 17.12.30	11.08.20	1.30 लाख	11.61 लाख	12.91 लाख
7.	श्रीमती अनरित कौर पत्नी श्री अजीत सिंह मल्होत्रा	नरैनी/ नहरी	587 (खण्ड सं०-05) 2.00 हे०	15.01.21 से 14.01.31	11.08.20	1.30 लाख	10.65 लाख	11.95 लाख
8.	मे० एस०एस० ग्रेनाइट पार्टनर श्री अतीक अहमद	नरैनी/ नहरी	309 3.25 हे०	12.01.21 से 11.01.31	13.05.20	1.36 लाख	13.00 लाख	14.36 लाख
9.	एस०आर० एनोवेशन एल.एल.पी. प्रो० श्री सुरेन्द्र पुनिया	नरैनी/ नहरी	587 (खण्ड सं०-02) 0.80 हे०	05.04.21 से 04.04.31	15.01.21	1.25 लाख	8.10 लाख	9.35 लाख
10.	मे० हर्षित इण्टर प्राईजेज पार्टनर श्री हर्षित सिंह	नरैनी/ खलारी	45 3.68 हे०	08.01.21 से 07.01.31	11.08.20	1.35 लाख	15.00 लाख	16.35 लाख

नोट :- क्र०सं०-05 में अंकित खनन पट्टा क्षेत्र हेतु CER/EMP में अंकित धनराशि में Project cost अंकित किया गया है।

- समस्त खनन पट्टाधारक उपरोक्तानुसार पर्यावरण स्वच्छता प्रमाण-पत्र में अंकित CER/EMP की धनराशि के सापेक्ष विकास/पर्यावरण से सम्बन्धित कार्य कराने हेतु एक मत से सहमत हुये है। क्रम सं०-04 व 07 पर अंकित खनन पट्टा से सम्बन्धित खनन पट्टाधारको द्वारा अवगत कराया गया कि उनका खनन पट्टा अवैध खनन के आरोप में बंद किया गया है।
- उपजिलाधिकारी नरैनी द्वारा क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा से CER/EMP से कराये जाने योग्य कार्यों के सम्बन्ध में समिति व पट्टाधारको को जानकारी उपलब्ध कराये जाने हेतु अनुरोध किया गया, जिसके क्रम में श्री राजेन्द्र प्रसाद, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बांदा द्वारा अवगत कराया गया कि CER में अंकित

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धनराशि के सापेक्ष खनन पट्टों के आस-पास विकास कार्य (यथा स्कूलों में फर्नीचर, स्मार्ट क्लास, आरओ, टायलेट व अन्य कार्य, सरकारी अस्पतालों के हेल्थ फैलेस्टी को मजबूत बनाने के लिये इन्फ्रास्ट्रक्चर का कार्य के अतिरिक्त जनमानस हेतु विकास एवं जनसामाजिक कार्य) एवं EMI में अंकित धनराशि के सापेक्ष Environmental restoration से सम्बन्धित कार्य (यथा पानी का छिड़काव, श्रमिक हेतु विश्राम कक्ष, पेड़ व पौधा लगाना एवं अन्य कार्य) कराये जा सकते हैं।

4. समिति द्वारा उपरोक्त के क्रम में बैठक में मौजूद खण्ड शिक्षा अधिकारी, नरैनी से खनन क्षेत्र ग्राम-नहरी व खलारी के सन्निकट परिषदीय विद्यालय के सम्बन्ध में जानकारी हेतु निर्देशित किया गया, जिसके क्रम में खण्ड शिक्षा अधिकारी, नरैनी द्वारा यह अवगत कराया गया कि आज ही समिति व पट्टाधारकों को संचालित परिषदीय विद्यालय जहाँ पर कार्य CER के सापेक्ष कराये जा सकते हैं, का स्थलीय निरीक्षण कराया जायेगा एवं पट्टाधारक से सहमति के आधार पर उसका पूर्ण विवरण उपलब्ध कराया जायेगा। खण्ड शिक्षा अधिकारी, नरैनी द्वारा उक्त के उपरान्त कार्यालय पत्र सं०-543-44/2022-23 दिनांक 06.01.2023 के माध्यम से यह अवगत कराया गया कि पट्टाधारकों की सहमति से 13 विद्यालयों हेतु ऐसे कार्य, जो उपलब्ध करायी गयी तालिका में "असंतुप्त" के रूप में दर्ज हैं, को कराया जाना है, को कराये जाने हेतु पट्टाधारक सहमत हैं, जिसका विवरण निम्नवत है :-

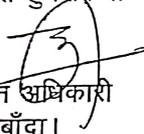
क्र० सं०	विद्यालय का नाम	ग्राम पंचायत का नाम	Udise Code	कार्य कराये जाने वाले आवंटित पट्टेधारक का नाम
1	2	3	4	5
1.	Bajrang purwa Nahari (PS)	नहरी	09400401203	श्रीमती जसमीत कौर
2.	Bhawanipur (Nahri) (PS)	खलारी	09400404907	श्री नुजीबुद्दीन सिद्दीकी
3.	Diwalipurwa (PS)	नहरी	09400404607	श्रीमती जसमीत कौर
4.	Gazipur (composite)	खलारी	09400404904	मे० जय मां शारदा ट्रेडर्स श्री राम मिलन
5.	Kachhiyanpurwa (PS)	नहरी	09400404606	श्रीमती अमरित कौर
6.	Kanya Nahari (composite)	नहरी	09400404602	एस०आर० एनोवेशन एल.एल.पी. प्रो० श्री सुरेन्द्र पुनिया
7.	Khalari (PS)	खलारी	09400404903	मे० जय मां शारदा ट्रेडर्स श्री राम मिलन
8.	Maharani (PS)	नहरी	09400404604	मे० एस०एस० ग्रेनाइट पार्टनर श्री अतीक अहमद
9.	Makhanpur (composite)	खलारी	09400404905	मे० हर्षित इण्टर प्राइजेज पार्टनर श्री हर्षित सिंह
10.	Mohanpur (PS)	खलारी	09400404905	मे० हर्षित इण्टर प्राइजेज पार्टनर श्री हर्षित सिंह
11.	Nahari (UPS)	नहरी	09400404605	मे० एस०एस० ग्रेनाइट पार्टनर श्री अतीक अहमद
12.	Udaipurwa (PS)	नहरी	09400404603	श्रीमती अमरित कौर
13.	Akelwa (PS)	पुकारी	09400404202	एस०आर० एनोवेशन एल.एल.पी. प्रो० श्री सुरेन्द्र पुनिया

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5. समिति द्वारा MOIC नरैनी से उनके सी0एस0सी0 में कराये जाने योग्य कार्यों के सम्बन्ध में निर्देशित किया गया कि सी0एस0सी0 का पूर्ण निरीक्षण पट्टाधारको के साथ करलें एवं जो कार्य नियमानुसार कराये जा सकते हैं, उनकी सूची पट्टाधारको की सहमति से तैयार कर तत्काल उपलब्ध कराये।
6. समिति द्वारा दूरभाष के माध्यम से प्रभागीय वन अधिकारी, बांदा से खनन क्षेत्र के आस-पास पेड़-पौधों को लगाये जाने के सम्बन्ध में वार्ता की गयी, जिसके क्रम में प्रभागीय वन अधिकारी बांदा द्वारा यह अवगत कराया गया कि पौधों के बीजों के निर्माण हेतु कुछ लागत उपलब्ध कराया जा सकता है अथवा खनन पट्टा क्षेत्र के आस-पास पट्टाधारको द्वारा स्वयं पौधों लगाये जा सकते हैं। उक्त के क्रम में प्रभागीय वन अधिकारी बांदा से अनुरोध किया गया कि प्रश्नगत खनन पट्टे के आस-पास कोई ऐसा स्थल चिन्हित है, जहां पौधों को लगाया जा सकता है, कि सूची नियमानुसार उपलब्ध कराये, जिससे कि पट्टाधारको द्वारा पर्यावरण Environmental restoration के सम्बन्ध में कार्यवाही की जा सके।
7. उपजिलाधिकारी नरैनी द्वारा समिति के सदस्य क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा से अनुरोध किया गया कि प्रश्नगत क्षेत्र के आस-पास पर्यावरण Environmental restoration हेतु उपरोक्त के अतिरिक्त नियमानुसार कार्ययोजना तैयार कर उपलब्ध कराये, जिससे की EMP में अंकित धनराशि के सापेक्ष कार्य कराया जा सके।

उपजिलाधिकारी नरैनी द्वारा उपरोक्तानुसार बैठक का समापन सधन्यवाद ज्ञापन करते हुये किया गया।


खनन अधिकारी
बांदा।


क्षेत्रीय अधिकारी
उ0प्र0, प्रदूषण नियंत्रण बोर्ड
बांदा।


उपजिलाधिकारी
नरैनी।

पत्रांक : 352 /

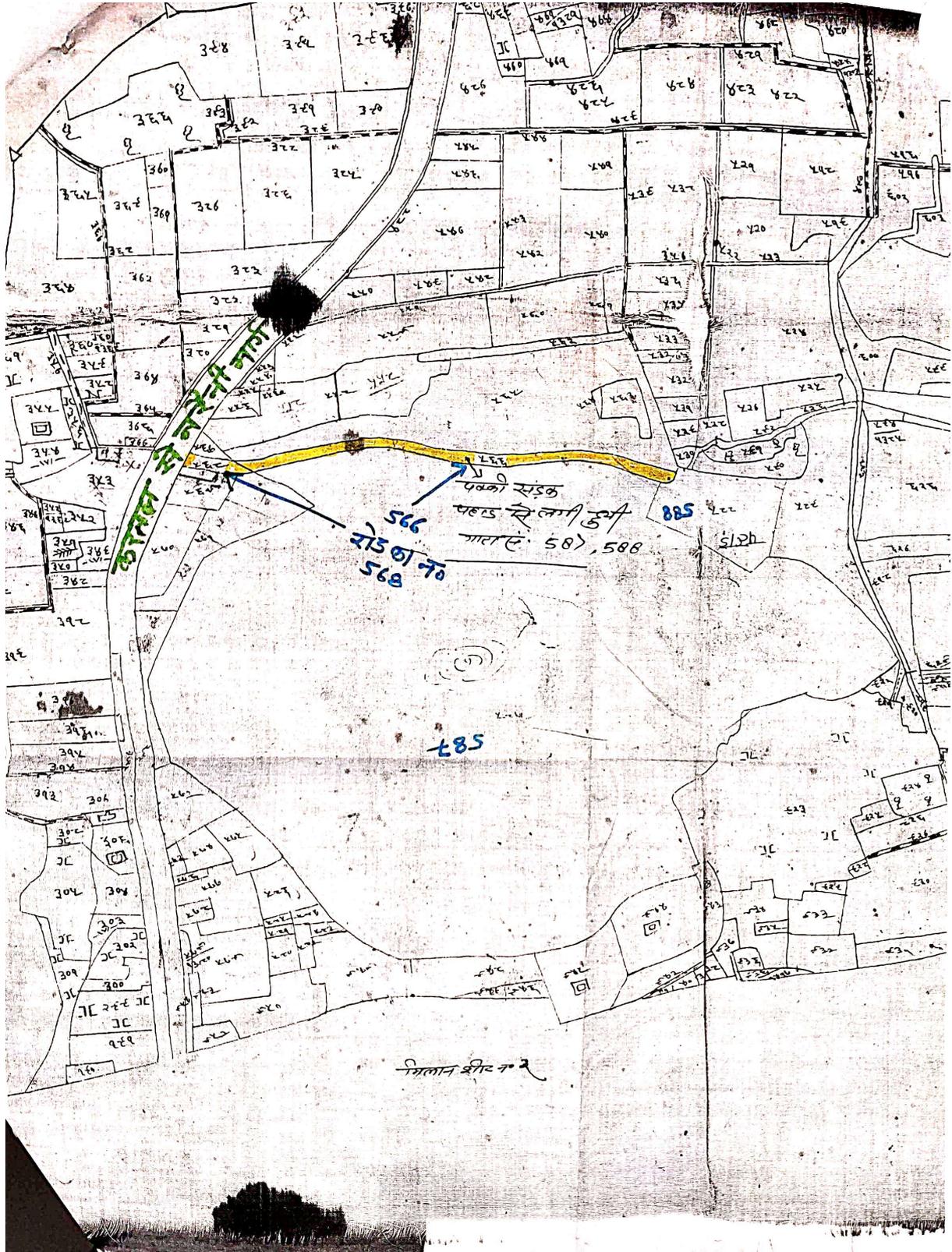
दिनांक : जनवरी 7, 2023

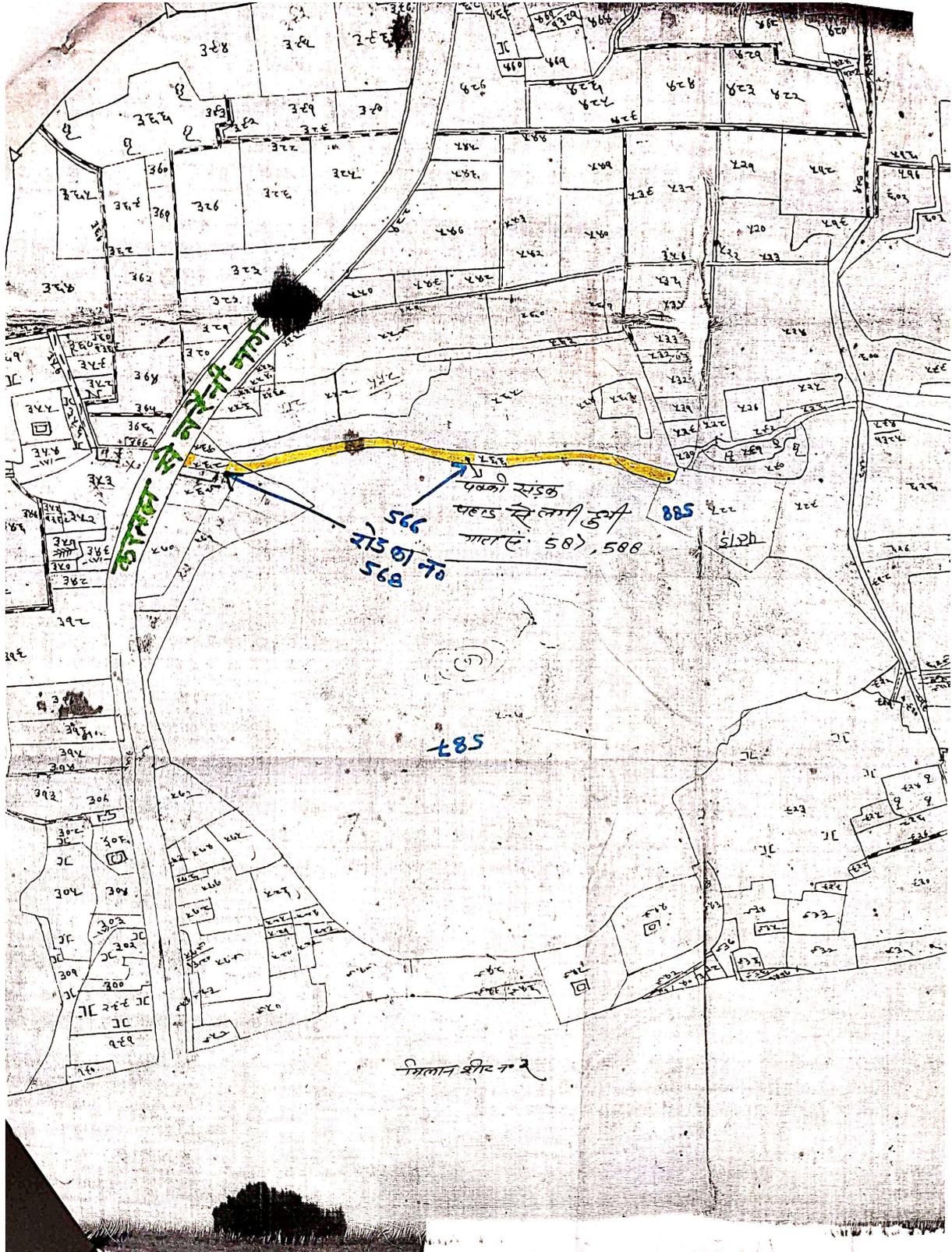
प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

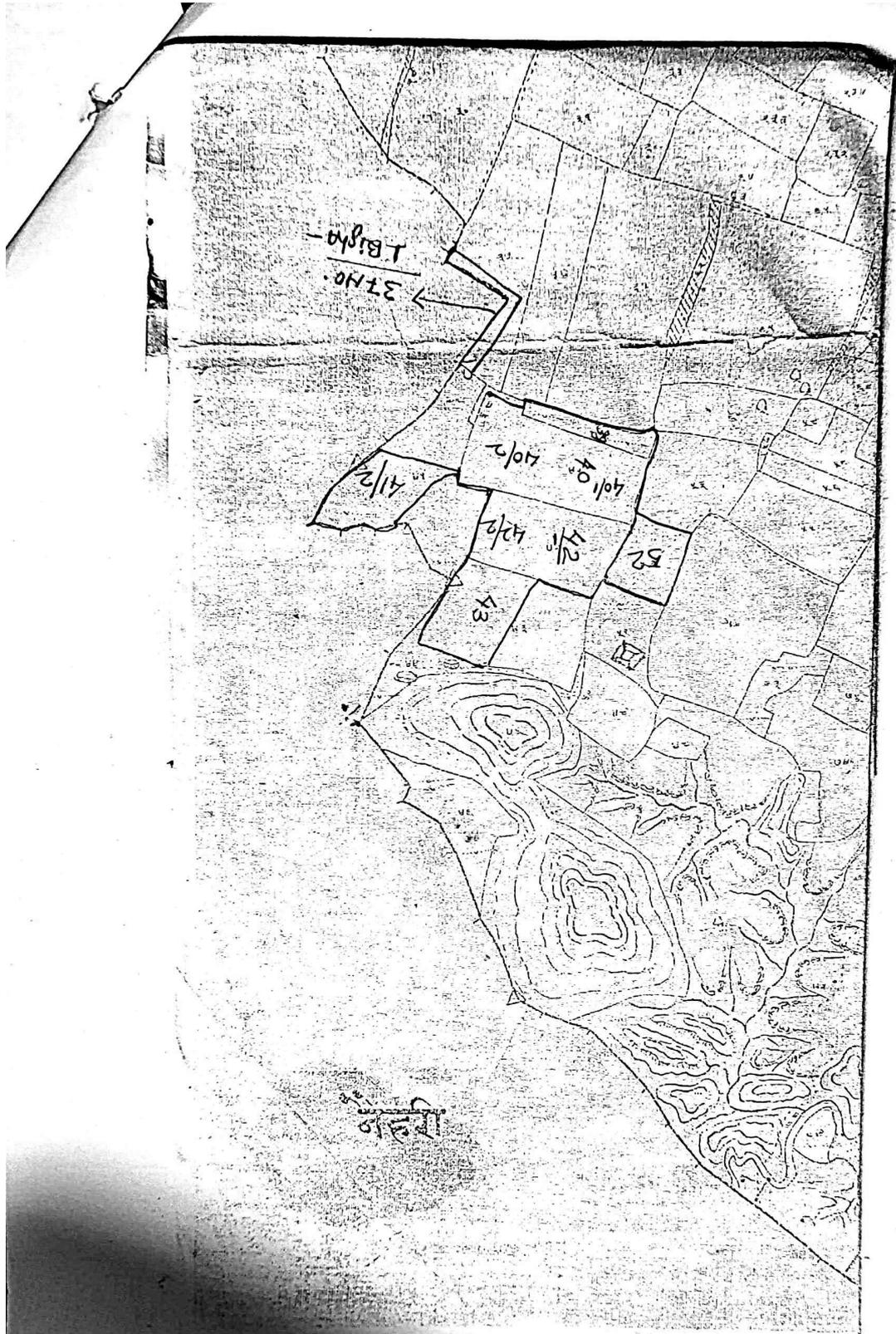
1. जिलाधिकारी, बांदा।
2. मुख्य विकास अधिकारी, बांदा।
3. प्रभागीय वन अधिकारी, बांदा।
4. अपर जिलाधिकारी (वि0/रा0)/प्रभारी अधिकारी खनिज, बांदा।
5. मुख्य चिकित्सा अधिकारी, बांदा।
6. क्षेत्रीय अधिकारी, उ0प्र0, प्रदूषण नियंत्रण बोर्ड, बांदा।
7. खान अधिकारी, बांदा।
8. खण्ड शिक्षा अधिकारी, नरैनी।
9. एम0ओ0आई0सी0, नरैनी।
10. समस्त पट्टाधारक गिट्टी/बोल्डर, खनन क्षेत्र नहरी व खलारी (10), जनपद बांदा को अनुपालनार्थ प्रेषित।

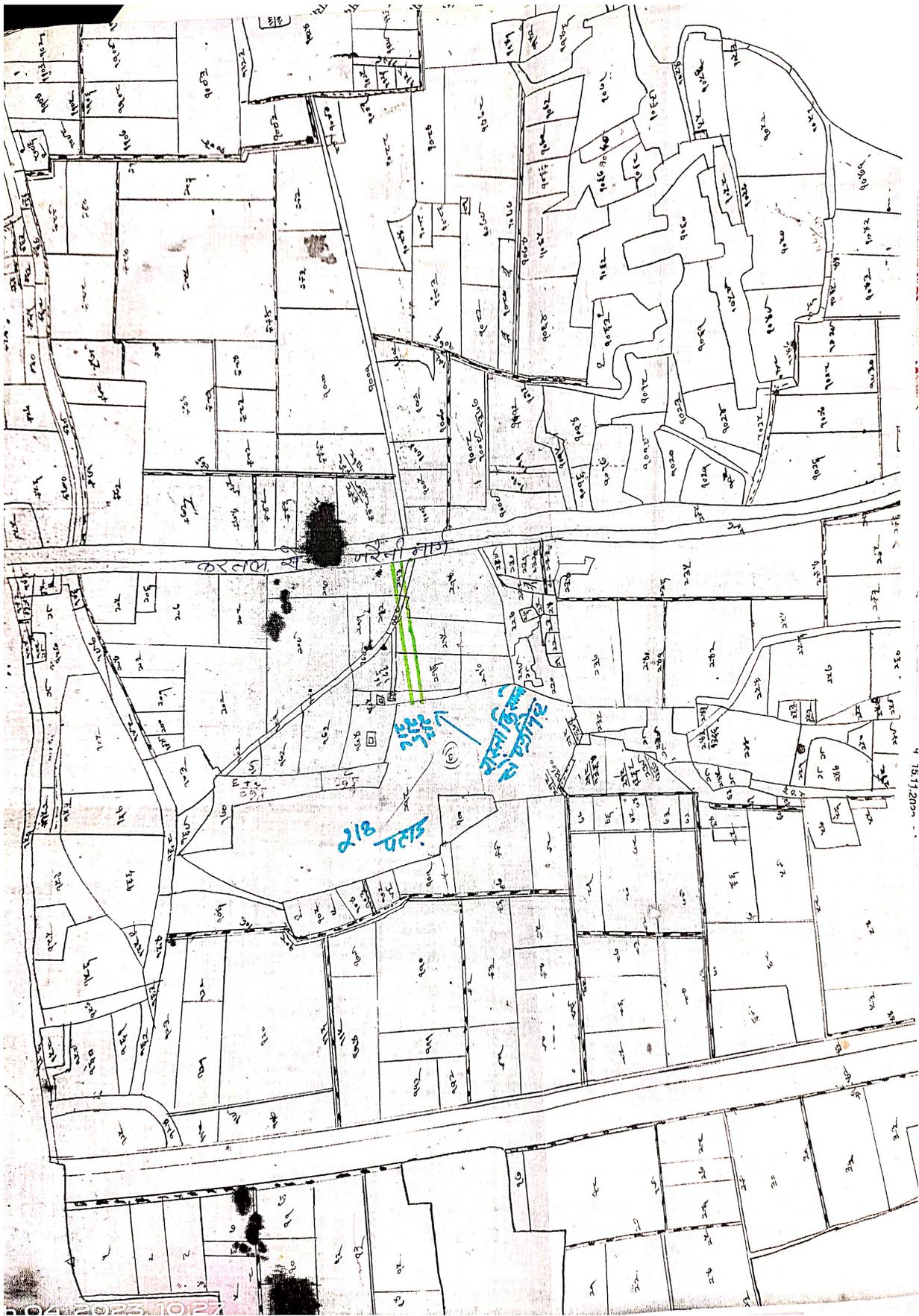

उपजिलाधिकारी
नरैनी।

ANNEXURE NO. R-3
(MAP OF APPROACH ROAD)









ANNEXURE R-4

कार्यालय तहसीलदार नरैनी जनपद बांदा।

दिनांक 31 / 01 / 2023

पत्रांक 2148 / रा0लि0-नरैनी
 उपजिलाधिकारी
 नरैनी।
 महोदय,

कृपया आपके कार्यालय के पत्र संख्या 390/आशु0 दिनांक 19.01.2023 का सन्दर्भ ग्रहण करने की कृपा करें, जिसके अन्तर्गत खनन पट्टा धारक अमृत कौर मल्होत्रा नेहरू वार्ड पिपरिया होशंगाबाद म0प्र0, मे0 एस0आर0 इनोवेशन एल0एल0पी0, गुडगांव हरियाणा, जसमित कौर मल्होत्रा, नेहरू वार्ड-13 पिपरिया म0प्र0, मे0 एस0एस0 ग्रेनाइट विवेक नगर कबरई महोबा व हर्षित इण्टर प्राइजेज कालूकुआ बांदा के परिवहन मार्ग में किसान की भूमि पडती है अथवा नहीं, इस आशय की सूचना चाही गयी है।

उक्त के सन्दर्भ में क्षेत्रीय लेखपालों से जांच करायी गयी। लेखपाल खलारी / नहरी द्वारा उपलब्ध करायी गयी आख्या निम्नवत है।

1. पट्टाधारक अमृत कौर मल्होत्रा नेहरू वार्ड पिपरिया होशंगाबाद म0प्र0 का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 587 व 588 में खण्ड संख्या 8 व 5 स्वीकृत एवं संचालित है तथा खनन स्थल तक पहुंचने हेतु रास्ते के रूप में दर्ज गाटा संख्या 566 व 568 पर पक्का मार्ग बना हुआ है।
2. पट्टाधारक मे0 एस0आर0 इनोवेशन एल0एल0पी0, गुडगांव हरियाणा का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 587 में खण्ड संख्या 2 व 7 स्वीकृत एवं संचालित है तथा खनन स्थल तक पहुंचने हेतु रास्ते के रूप में दर्ज गाटा संख्या 566 व 568 पर पक्का मार्ग बना हुआ है।
3. पट्टाधारक जसमित कौर मल्होत्रा, नेहरू वार्ड-13 पिपरिया म0प्र0 का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 218 में खण्ड संख्या 1 व 2 स्वीकृत एवं संचालित है तथा खनन स्थल तक पहुंचने हेतु सरकारी रास्ता अभिलेखों में नहीं है। खनन स्थल तक पहुंचने हेतु भूमिधर गाटा संख्या 212, 215 व 216 से रास्ता बना हुआ है। उपरोक्त गाटो से सम्बन्धित कृषको के सहमति पत्र संलग्न है।
4. पट्टाधारक मे0 एस0एस0 ग्रेनाइट विवेक नगर कबरई महोबा का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 309 में स्वीकृत एवं संचालित है तथा खनन स्थल तक पहुंचने हेतु रास्ते के रूप में दर्ज गाटा संख्या 309 में रास्ता बना हुआ है।
5. पट्टाधारक हर्षित इण्टर प्राइजेज कालूकुआ बांदा का पत्थर/बोल्डर का खनन पट्टा मौजा खलारी के गाटा संख्या 45 में स्वीकृत है। खनन स्थल तक पहुंचने हेतु भूमिधर गाटा संख्या 37, 41 व 43 से रास्ता बना हुआ है। गाटा संख्या 41 व 43 के कृषको का सहमति पत्र संलग्न है तथा गाटा संख्या 37 के कृषक बन्नी पुत्र रामकृपाल आदि निवासी गाजीपुर अंश खलारी का सहमति पत्र संलग्न नहीं है (संलग्नक- खतौनी गाटा संख्या 37)।
6. मुजीबुद्दीन सिद्दीकी खैपर थाना कोतवाली नगर बांदा का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 501 में स्वीकृत है। खनन स्थल तक पहुंचने हेतु रास्ते की भूमि गाटा संख्या 455, चकमार्ग के गाटा संख्या 517, 515 व 505 से कच्चा रास्ता है व गाटा संख्या 1199 काशतकार की भूमि से रास्ता बना है, किन्तु काशतकार का सहमति पत्र नहीं लगा है।
7. मे0जय मां शारदा ट्रेडर्स श्री राममिलन पुत्र रामगोपाल नि0गोंडा थाना भरतकूप, तहसील कर्वी जनपद चित्रकूट का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 587 के खण्ड 1 में स्वीकृत है। खनन स्थल तक पहुंचने हेतु रास्ते की भूमि गाटा संख्या 566 व 568 पर पक्की सड़क बनी हुई है।

सादर प्रेषित।

31/01/2023
 तहसीलदार
 नरैनी।

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 193/2022



IN THE MATTER OF:

Rajjan Pandey

...Applicant

Versus

State of U.P. & Ors.

...Respondents

KNOW ALL the whom these presents shall come that Shri Ram Milan for M/s Jai Maa Sharda Traders (Respondent No. 12), do hereby appoint Mayank Pandey hereinafter called the advocate to be our advocate in the above-noted case and authorize him:

To act appear and plead in the above-noted case in this court, or in any other court in which the same may be tried or heard and also in the appellate courts. To sign, file and present pleadings, appeals, cross-objections, or petitions, of execution, review, revision, restoration, withdrawal compromise, or other petitions reply objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause. To take our execution proceedings. To deposit, draw and receive money and grant receipts thereof, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause. To appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And we, the undersigned do hereby agree to ratify and confirm all acts, done by the advocate or his substitute in the matter as our own acts, as if done by me/us to all intents and purposes. And we, the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, for any negligence of the said advocate or his substitute. And we, the undersigned do hereby agree that we agree to pay the costs, charges and expenses including your fees which may be raised by you from time to time and in the event of the whole or any part of the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said cause until the same is paid up, if any costs are allowed for an adjournment, the advocate would be entitled to the same,

In Witness whereof, we do here up to set our hand to these presents the contents which have been understood by me/us this day of

श्री राम मिलान
Shri Ram Milan
for M/s Jai Maa Sharda Traders
Respondent No. 12
I identify the Client(s) signature.

Mayank Pandey
Mayank Pandey

Advocate for the Respondent
A-329, 2nd Floor, Defence
Colony, New Delhi-110024
Email: advocatemayank@outlook.com
Tel: 9971830872



ashish pandey <pandeyashish930@gmail.com>

In ref: Rajjan Pandey v. State of U.P & Ors.

1 message

ashish pandey <pandeyashish930@gmail.com>
To: mvermaadv@gmail.com, gigicgeorge.adv42@yahoo.in
Cc: Mayank Pandey <advocatemayank@outlook.com>

Thu, Feb 23, 2023 at 11:59 AM

Dear sir,
Please find the attached reply on behalf of Respondent No. 12 in the captioned matter.

Thanks and Regards
Adv. Ashish Kumar Pandey
Office of Advocate Mayank Pandey
Email: advocatemayank@outlook.com

 **Jai Maa Sharda Final.pdf**
9804K